

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT JAIPUR BENCH: JAIPUR.

O.A. No. 430/93

Date of order: 17.12.1996

Hony. Secretary, Geological Survey  
of India, Departmental Canteen,  
Jhalana Doongari, Jaipur. : Applicant

Vs.

1. Shri Jitendra Kumar Saini through  
K. Vishwanathan, General Secretary,  
Rajasthan Rajya Committee Akhil  
Bhartiya Trade Union Congress, Swami  
Kumarnand Bhawan, Behind Salimar  
Cinema, Jaipur.
2. Payment of Wages Authority through  
its Presiding Officer, Jaipur. : Respondents

Mr. M. Rafiq, counsel for the applicant  
Mr. Kunal Rawat, counsel for respondent No. 1

CORAM:

HON'BLE SHRI GOPAL PRISHNA, VICE CHAIRMAN  
HON'BLE SHRI S.C. VAISH, MEMBER (ADMINISTRATIVE)

O R D E R  
(PER HON'BLE SHRI GOPAL PRISHNA, VICE CHAIRMAN)

The applicant abovenamed has filed this application under Section 19 of the Administrative Tribunal's Act, 1985, assailing the impugned order dated 9.7.1993 passed by the Payment of Wages Authority, Jaipur.

2. We have heard the learned counsel for the parties and have gone through the records of the case carefully.

3. It is pertinent to note that Hon'ble the Supreme Court in the case of Krishna Prasad Gupta Vs. Controller of Printing & Stationery, JT 1995 (3) SC 522 has held that this Tribunal has no jurisdiction to entertain an application under Section 19 of the Administrative

*Chukhi* Tribunal's Act, 1985 in respect of orders made by the

(17)

Payment of Wages Authority.

4. In view of the above position, this Tribunal has no jurisdiction to entertain the present application. This application is dismissed as being without jurisdiction. We direct that the application/papers shall be returned as per rules to the applicant for seeking remedy before an appropriate legal forum.

*SCV*  
(S.C. VAISH)  
MEMBER (A)

*CKR*  
( GOBAL KRISHNA )  
VICE CHAIRMAN